(ii) Statement by Government accepting the above Reports.

(iii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. L. T. 293/18/24]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the FDDI Act, 2017:-

- (a) Annual Report and Accounts of the Footwear Design and Development Institute (FDDI), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 499/18/24]

- I. Notifications of the Ministry of Agriculture and Farmers Welfare
- II. Reports and Accounts of various State Agro Industries Development Corporations Limited for various years and other related papers
- III.Reports and Accounts (2022-23) of the Coconut Development Board, Kochi, Kerala; and the NHB, Gurugram, Haryana and other related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914:-

- (1) S.O. 94(E)., dated the 9th January, 2024, publishing the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2024.
- (2) S.O. 400(E)., dated the 1st February, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2023.
- (3) S.O. 1591(E)., dated the 1st April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2024.

- (4) S.O. 1593(E)., dated the 2nd April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2024.
- (5) S.O. 1601(E)., dated the 3rd April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2024.
- (6) S.O. 1602(E)., dated the 3rd April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2024.
- (7) S.O. 2195(E)., dated the 5th June, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2024.
- (8) S.O. 2477(E)., dated the 27th June, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Nineth Amendment) Order, 2024.

[Placed in Library. For (1) to (8) See No. L. T. 303/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 1590(E)., dated the 1st April, 2024, notifying the establishment of a new Plant Quarantine Station (PQS) at Bhubaneswar, Odisha.

[Placed in Library. See No. L. T. 303/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 408(E)., dated the 16th July, 2024, publishing the Ghee Grading and Marking Rules, 2024, under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in Library. See No. L. T. 634/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1)(b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Fifty-fifth Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, Bihar, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (ii) (a) Fifty-sixth Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, Bihar, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) See No. L. T. 508/18/24]

- (iii) (a) Forty-ninth Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Fifty-first Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Fifty-second Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iii) to (v) See No. L. T. 507/18/24]

- (vi) (a) Annual Report and Accounts of the Haryana Agro Industries Corporation Limited, Panchkula, Haryana for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vii) (a) Annual Report and Accounts of the Haryana Agro Industries Corporation Limited, Panchkula, Haryana, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (vi) and (vii) See No. L. T. 509/18/24]

III. (i) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 15 and sub-section (4) of Section 17 of the Coconut Development Board Act, 1979:-

- (a) Annual Report of the Coconut Development Board, Kochi, Kerala, for the year 2022-23.
- (b) Annual Accounts of the Coconut Development Board, Kochi, Kerala, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working the above Board.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 510/18/24]

(ii) A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the National Horticulture Board (NHB), Gurugram, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 635/18/24]

MR. CHAIRMAN: Prof. S.P. Singh Baghel; not present. Dr. L. Murugan.

Notifications of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table:-

- A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 151(E)., dated the 1st March, 2024, publishing the Press and Registration of Periodicals Rules, 2024, under Section 21 of the Press and Registration of Periodicals Act, 2023. [Placed in Library. See No. L. T. 636/18/24]
- (ii) A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 364(E)., dated the 4th July, 2024, publishing the Prasar Bharati (Broadcasting Corporation of India) Deputy Director of Administration (Amendment) Recruitment Rules, 2024, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library. See No. L. T. 637/18/24]

Reports and Accounts (2021-22 and 2022-23) of the BJEL, Kolkata, West Bengal and other related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA): Sir, I lay on the Table, under sub-section (1)(b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Birds Jute and Exports Limited (BJEL), Kolkata, West Bengal, for the year 2021- 22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.